



**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 06.

C.P. (IB)/968(MB)2020

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **21.05.2024**

NAME OF THE PARTIES : **S Kumar Nationwide Limited**

**VS**

**RNT Distributors Private Limited**

**For OC** : Adv. Prakash Shinde a/w Yash Dhruva, Ruchita Jain  
i/b MDP & Partners

**For CD** : Adv. Rahul Sarada a/w. Adv. Zainab Turwala  
i/b M & M Legal Ventures

**IBC under Sec. 9**

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**ORDER**

1. Counsel for the OC/Liquidator has tendered the original of the Consent Terms stating that the matter has been settled between the parties and the OC has received the entire payment of **Rs. 42,00,000/-** as full and final settlement. Hence, there is no need for OC to pursue the matter.
2. Based on the above submissions made by both the Counsel for OC and CD, the above CP is allowed to be withdrawn. Hence, the **CP is disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//SKS//